

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1723
ANSWERED ON:08.08.2006
JUVENILE JUSTICE LAW
Athawale Shri Ramdas

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Supreme Court has issued any notice in September, 2005 to the Union Government as well as to many State Governments with regard to a public interest litigation on proper implementation of juvenile justice law, protection and rehabilitation of juvenile offenders, setting up of juvenile justice boards and providing basic facilities to them;

(b) if so, the details thereof;

(c) whether the Union Government has given the reply of the notice to the Supreme Court; and

(d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a) No, Sir.

(b), (c) & (d): Does not arise.